

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

REVIEW APPLICATION NO. 170/00040/2017
IN
ORIGINAL APPLICATION NO. 170/00128/2017

DATED THIS THE 10TH DAY OF JANUARY, 2018

HON'BLE DR. K.B. SURESH, MEMBER (J)
HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

K.G.Sankar,
S/o.Late Gudiyappa,
Aged about 56 years,
SDE BTS-IV (Mobile Services)
Office of AGM (L/A), AGM BTS-IV
NOW CM – BGTD
Rajajinagar, Bengaluru – 560 010.
(Under orders of transfer to Kolkata Telecom District)Review Applicant
(By Advocate Shri P.A. Kulkarni)

Vs.

1. The Chairman and Managing Director,
Bharath Sanchar Nigam Ltd., (BSNL)
Bharath Sanchar Bhavan, HC Mathru Lane,
Janpath, New Delhi – 110 001.

2. The Senior General Manager (Pers.II)
Bharath Sanchar Nigam Ltd., (BSNL)
Bharath Sanchar Bhavan, HC Mathru Lane,
Janpath, New Delhi – 110 001.

3. Chief General Manager,
Bharath Sanchar Nigam Ltd., (BSNL)
Karnataka Telecom Circle,
Doora Samparka Bhavan,
No.1, Swamy Vivekananda Road,
Halasuru, Bangalore – 560 008.Respondents
(By Shri Vishnu Bhat, Counsel for the Respondents)

ORDER (ORAL)

DR. K.B. SURESH, MEMBER (J):

Shri Vishnu Bhat, learned counsel for the respondents, files a memo indicating the reason to dismiss the RA since the benefit had been granted to the original applicant. Therefore the RA will not survive.

2. The RA is disposed off accordingly. No order as to costs.

(PRASANNA KUMAR PRADHAN)
MEMBER (A)

(DR. K.B. SURESH)
MEMBER (J)

/ksk/

Annexures referred to by the applicant in RA No.170/00040/2017

Nil
